

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 366/TT/2014

- Subject : Truing up transmission tariff for 2009-2014 tariff block and determination of tariff for 2014-19 tariff block for (i) 400 kV D/C Dulhasti-Kishenpur Transmission Line with associated bays (Asset-1), (ii) 400 kV Kishenpur-Wagoora Transmission Line along with associated bays at Kishenpur and Wagoora Sub-Stations under Dulhasti Combined Transmission System (Asset-II) in Northern Region.
- Date of Hearing : 21.12.2015.
- Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Piyush Awasthi, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S. K Agarwal, Advocate, Rajasthan Discoms
Shri G.L Verma, Advocate, Rajasthan Discoms
Smt. Neelam, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-



- a) The instant petition has been filed for truing up tariff for 2009-2014 tariff block and determination of tariff for 2014-19 tariff block for (i) 400 kV D/C Dulhasti-Kishenpur Transmission Line with associated bays (Asset-1), (ii) 400 kV Kishenpur-Wagoora Transmission Line along with associated bays at Kishenpur and Wagoora Sub-Stations under Dulhasti Combined Transmission System (Asset-II) in Northern Region.
- b) The assets were commissioned on 1.4.2007. The admitted capital cost as on 31.3.2009 is ₹49273.45 lakh. The petitioner has sought approval of actual additional capital expenditure of ₹167.73 lakh as against approved additional capital expenditure of ₹66.90 lakh for the 2009-14 tariff period and for projected add cap of ₹114.64 lakh in 2014-15.
- c) The petitioner has submitted that additional capital expenditure during 2009-14 tariff period is towards balance/retention payments on actual basis and projected additional capital expenditure during 2014-15 is towards final payments and house compensation, forest payments and balance/retention payments.

2. The learned counsel for the Rajasthan Discoms (Respondent Nos. 1, 2, 3 and 4) requested the petitioner to provide the details of the additional capital expenditure and requested for two weeks time to file their reply. The Commission directed the petitioner to submit the details of the additional capital expenditure claimed towards final payments and house compensation, forest payments during 2014-15 on affidavit with a copy to the respondents by 31.12.2015.

3. The Commission directed the respondents to file their reply by 31.12.2015 and the petitioner to file rejoinder to the reply by 5.1.2016, if any.

4. The Commission directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(M.M Chaudhari)
Assistant Chief(Fin)

